

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3414/2013

This the 29th day of April, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member, (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Const. Gazi Ram,
Aged about 49 years,
R/o G-52 NR Jhankar Chowk,
Pole No.105, Qutub Vihar,
Phase-I, Goyala Dairy,
Chawla,
Delhi.

..... Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

1. Govt. of NCT of Delhi, through
the Commissioner of Police,
PHQ, I.P. Estate,
New Delhi.
New Delhi.
2. The Addl. Commissioner of Police,
Police Control Room,
Through Commissioner of Police,
PHQ, I.P. Estate,
New Delhi
3. The Addl. Commissioner of Police (GA),
Police Control Room,
Through Commissioner of Police,
PHQ, I.P. Estate,
New Delhi. Respondents

(By Advocate: Shri K.M. Singh)

ORDER(ORAL)

By Hon'ble Mr.Justice M.S. Sullar, M(J):

At the very outset learned counsel for the applicant intends to withdraw the OA to enable him (applicant) to file fresh OA to challenge the impugned order of Disciplinary Authority as well as subsequent order of Appellate Authority.

2. Therefore, the OA is dismissed as withdrawn with the aforesaid liberty as prayed for.

(K.N. Shrivastava)
Member(A)

(Justice M.S.Sullar)
Member(J)

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